

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2180
ANSWERED ON:05.03.2003
ELECTROPATHY ELECTROHOMOEOPATHY SYSTEM OF MDICINE
NAGMANI

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Delhi High Court, in its verdict on November 18, 1998, had allowed an electropathy institution in Delhi to give diplomas/certificates in the Electropathy/Electrohomoepathy system of medicine and the diploma/certificate holders could practice;
- (b) if so, whether the Government have filed an appeal against this verdict in the Supreme Court and the Supreme Court upheld high court's verdict;
- (c) if so, whether the Government have passed the relevant orders in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI A. RAJA)

- (a) to (e) The information is being collected and will be laid on the Table of the House.